

NYLOFILS INDIA LIMITED

(CIN: L05005AP1992PLC013697)

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Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Nylofils India Limited ('NIL'/'Target Company') under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent Amendments thereto ["SEBI (SAST) Regulations"]

1)	Date	September 08, 2015
2)	Name of the Target Company (TC)	Nylofils India Limited
3)	Details of the Offer pertaining to TC	The Offer is being made by the Acquirers in terms of Regulation 3(1) and 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for acquisition of 14,26,300 fully paid-up Equity Shares of ₹10 each representing 26% of the Equity Share Capital and 28.31% of the Voting Capital of the Target Company at a price of ₹3.60 (Rupees Three and Paise Sixty only) ('Offer Price'), payable in cash
4)	Name(s) of the Acquirers	1) Mr. Raghuvveer Sakuru ('Acquirer 1') 2) Mrs. Anita Sakuru ('Acquirer 2')
5)	Name of the Manager to the Offer	Mark Corporate Advisors Private Limited
6)	Members of the Committee of Independent Directors	3) Mr. Singmasetty Kishore-Chairman 4) Mr. Mallikharjuna Rao Yerrapragada-Member
7)	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	IDC members are Independent Directors on the Board of the Target Company. They do not have any Equity Holding in the Target Company. None of them have entered into any other contract or have other relationship with the Target Company
8)	Trading in the Equity shares/other securities of the TC by IDC Members	No trading in the Equity Shares of the Target Company has been done by any of the IDC Members
9)	IDC Member's relationship with the Acquirers (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members are Directors in companies where the Acquirers are acting as Director(s) nor have any relationship with the Acquirers in their personal capacities
10)	Trading in the Equity shares/other securities of the Acquirers by IDC Members	Not Applicable
11)	Recommendation on the Open offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable
12)	Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated May 27, 2015 in connection with the Offer issued on behalf of the Acquirers (b) The Detailed Public Statement ("DPS") which was published on June 03, 2015 and (c) Letter of Offer ("LoF") dated August 31, 2015. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹3.60 (Rupees Three and Paise Sixty only) per fully paid-up Equity Shares offered by the Acquirers (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the SEBI (SAST) Regulations and prima facie appears to be justified
13)	Details of Independent Advisors, if any.	None
14)	Any other matter(s) to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For Nylofils India Limited

Sd/-

Singmasetty Kishore

Chairman-IDC

Place: Rajahmundry

Date: September 08, 2015